

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 331/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking a declaration and clarification to the extent that inverters fall under the definition of Solar Power Generator (SPG) as per the Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance (MoF) for revision in CGST rates on SPG.

Petitioner : Clean Solar Power (Jodhpur) Private Limited (CSPJPL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, CSPJPL
Ms. Lavanya Panwar, Advocate, CSPJPL
Ms. Mandakini Ghosh, Advocate, SECI
Shri Sayandeep Chakraborty, Advocate, SECI

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned.

2. As the matter was being adjourned, the Commission deemed it appropriate to permit another opportunity to the Respondent/CTUIL to file its reply/views, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **5.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

